



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

O.A/350/1352/2019
M.A/350/782/2019

Date of Order: 22.01.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

1. Shri Kishori Routh, son of late Kartick Roth, aged about 60 years, retired Shuntman, Grade-1, under Chief Yard Master, Andal, Eastern Railway, Asansol, residing at Village - Paprewa, Post Office - Supaha, Police Station - Katoria, District - Banka, within the State of Bihar - 813106.
2. Sri Chandan Routh, son of Sri. Kishori Routh, aged about 22 years, by occupation - unemployed, residing at Village - Paprewa, Post Office - Supaha, Police Station - Katoria, District - Banka, within the State of Bihar - 813106.

-- Applicants

-Versus-

1. Union of India, service through the General Manager, Eastern Railway, Fairlie Place, 17, N.S Road, Kolkata - 700001.
2. The Divisional Railway Manager, Eastern Railway, Asansol Division, District - Paschim Burdwan, Pin 713301.
3. Senior Divisional Personal Officer, Eastern Railway, Asansol Division, District - Paschim Burdwan, Pin 713301.
4. Chief Yard Master, Eastern Railway, Andal, Asansol Division, District - Paschim Burdwan, Pin 713301.

-- Respondents

For The Applicant(s): Mr. A. K. Roy, counsel
Ms. A. Gupta, counsel
For The Respondent(s): Ms. C. Mukherjee, counsel

ORDER (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. M.A bearing No. 782/2019 filed for joint prosecution is allowed and disposed of accordingly. The applicants are allowed to pursue the remedy jointly.



3. Today, when the matter was called, ld. counsel for the applicants sought for liberty to withdraw this O.A. to prefer a comprehensive representation to the authorities to seek benefits in terms of the RBE 39/2019, which was not previously sought for by the applicants.

4. Ld. counsel for the respondents does not have objection, if such liberty is granted.

5. Accordingly, without calling ^a for reply, the O.A is disposed of by giving liberty to the applicants to file comprehensive representation seeking consideration in terms of the RBE 39/2019, to the competent respondent authority, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent authority shall consider and dispose it of in accordance with the RBE 39/2019 and issue a reasoned and speaking order to the applicant, within a period of 2 months from the date of receipt of such representation.

6. It is made clear that ^g we have not entered into the merits of the matter and therefore all the points to be raised in the representation shall be open for consideration.

7. The present O.A stands disposed of. No costs.

(Bidisha Banerjee)
Member (J)